

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing



**O.A. No. 61/1129/2020**  
This the 27<sup>th</sup> day of January, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**

1. Mohamed Nasir age 62 yrs S/o Sujad Hussain R/o Chanderkot Tehsil and District Ramban.
2. Rajinder Singh age 66 yrs S/o Teja Singh R/o Pouni Tehsil Pouni District Reasi.
3. Chamail Singh age 65 yrs S/o Balak Ram R/o Bhabbar Tehsil and District Reasi.
4. Shanti Saroop age 62 yrs S/o Jagan Nath R/o Gajrot Pouni District Reasi.
5. Madan Lal age 61 yrs S/o Shanti Das R/o Kotla Tehsil Pouni District Reasi.
6. Atma Ram age 61 yrs S/o Chatu Ram R/o Pamote Tehsil Katra District Reasi.
7. Prithvi Raj age 61 yrs S/o Dev Raj R/o Nagar Reasi District Reasi.
8. Shiv Kumar age 61 yrs S/o Karam Chand R/o Katra District Reasi.
9. Kali Das age 56 yrs S/o Kutti R/o Katra Tehsil Reasi.

.....**Applicants**

**(Advocate: Mr.S. Surender Singh)**



**Versus.**

1. Union Territory of Jammu and Kashmir, through Secretary Commissioner, Irrigation/flood control Department, Civil Secretariat, Jammu.
2. Chief Engineer, Irrigation and flood control Department Canal Road, Jammu.
3. Executive Engineer, Mohar Irrigation Division, Dharmari district Reasi.

.....**Respondents**

**(Advocate: Mr.Amit Gupta, AAG)**

**O R D E R**

**[O R A L]**

**Delivered by Hon'ble Mr.Rakesh Sagar Jain, Member (J)**

During the course of arguments, learned counsel for the applicants submits that respondents may be directed to release the retiral benefits of applicants in the nature of General Provident Fund (GPF) along with interest by passing a reasoned and speaking order within a stipulated period of time.

2. Looking to the limited prayer made by learned counsel for the applicants, O.A is disposed of at the admission stage itself with a direction to

respondents to release the retiral benefits of applicants in the nature of General Provident Fund (GPF) along with interest by passing a reasoned and speaking order in accordance with rules and with intimation to the applicants within a period of two months from the date of receipt of a certified copy of this order.



3. It is made clear that we have not expressed any opinion on the merits of the case.
4. No order as to cost.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

*Ak/-*